

during the past one year from 242,320 tons per month during July-September, 1957, to 407,389 tons per month during the quarter July-September, 1958, with a view to enable larger allocations to be made to the public.

A statement, indicating the position in different States regarding abolition of the permit system is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 29]

Production of Ambar Charkhas

42. { Sardar Iqbal Singh:
Shri Ram Krishan:
Shri Assar:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the production of Ambar Charkhas has been stopped in some production centres;

(b) if so, names of such centres; and

(c) the reasons therefor?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir.

(b) and (c). A statement containing the required information is attached. [See Appendix I, annexure No. 30]

Import Licences for Art Silk Yarn

43. Shrimati Sucheta Kripalani: Will the Minister of Commerce and Industry be pleased to state:

(a) what has been the criterion for the grant of import licences in respect of art silk yarn during the last three years;

(b) how many parties have been granted import licences in respect of this commodity during this period; and

(c) how many of these parties were 'new comers'?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) A statement is laid on the Table

of the Lok Sabha. [See Appendix I, annexure No. 31.]

(b) The number of parties to whom import licences were granted during this period is not available as the licensing statistics are maintained according to the individual licenses and not according to the individual parties. The number of licences issued during the years 1955, 1956 and 1957 (including January to March 1958) was of the order of 12,865.

(c) Does not arise as there has been no licensing provision for 'New-comers' for this item during these periods

Indian Trade Delegation to Europe

44. { Shri D. C. Sharma:
Shri Damani:
Shri Biren Roy:
Shri Vajpayee:
Shri Raghunath Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether an Indian Trade Delegation recently toured Eastern Europe;

(b) whether the Delegation has submitted its report to the Government; and

(c) if so, the nature of the report?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir.

(b) and (c). The Leader of the delegation is expected to return to India to-day and the delegation will be submitting its report shortly.

Chandrapur Rural Refugee Colony

45. Shri Bangshi Thakur: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that land for Chandrapur Rural Refugee Colony of Dharmanagar Sub-Division of Tripura was acquired in the years 1952 and 1956;

(b) whether it is a fact that some refugee families have not yet got business loans;

(c) whether it is also a fact that some of these refugee families have not been given possession of land for homestead; and

(d) if so, the causes for the delay in giving land and loans to those families?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes, for the rehabilitation of 62 families.

(b) Only seven families have not yet got the business loans.

(c) Only six families have not been given possession of land

(d) A portion of the land being under unauthorised occupation, six families could not be given possession of land in the colony. Consequently, no business loan was given to them. In one case business loan could not be granted, because the allottee could not be given possession of the whole of the allotted land

Import of Watches

46. { Shri D. C. Sharma:
Shri B. Das Gupta:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the licences worth about Rupees 80 millions were given in 1955 and 1956 for the import of watches;

(b) whether it is also a fact that the Government enforced a complete ban on the import of watches in July, 1957;

(c) if so, whether there is any proposal under consideration of Government for the release of a token quota of watch imports during 1958; and

(d) if so, the nature thereof?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) There was no separate licensing provision for watches during the

licensing periods of 1955 and 1956. Licences were granted for watches and parts thereof and not exclusively for watches only. The total value for which import licences were issued for watches and parts thereof for the licensing periods of 1955 and 1956 was to the extent of Rs. 17.6 crores in two years.

(b) yes, Sir.

(c) and (d). No indication in advance of future import policy can be given.

Manufacture of Vinyl Intermediates

47. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state the present position of the indigenous manufacture of Vinyl intermediates in India?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Presumably, the question refers to the manufacture of Vinyl Chloride and Acetate Monomers for PVC plastics and Polyvinyl Acetate resins.

A scheme for the manufacture of PVC composition with a capacity of 240 tons per month (2,880 tons per annum) has been recently approved. For the production of PVC, the firm will start from Calcium Carbide and Acetylene to Vinyl Chloride Monomer. Another scheme for the manufacture of Polyvinyl Acetate, resins and emulsions with a capacity of 200 tons per annum has also been approved, but the terms of collaboration are under the consideration of Government. Initially, the firm will import Vinyl Acetate Monomer and as and when the demand for Polyvinyl Acetate exceeds 200 tons per month i.e., 120 tons of Monomer per month, they expect to produce vinyl acetate from indigenously available Calcium Carbide and Acetic acid.

Gold Smuggling

48. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether the Government of India's attention has been drawn to a